

No. and Name of Demand		Amount of Demand for Grant on voted by the House	
		Revenue Rs.	Capital Rs.
1	2	3	
97.	Lakshadweep	4,51,00,000	—
98.	Chandigarh	35,74,00,000	95,00,000
99.	Daman and Diu	6,89,00,000	82,00,000
<b>Total Revenue/capital</b>		<b>6913,72,00,000</b>	<b>3092,55,00,000</b>

12.56 hrs.

APPROPRIATION (VOTE ON  
ACCOUNT) BILL, 1994\*

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1994-95

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1994-95."

*The motion was adopted.*

SHRI MANMOHAN SINGH: Sir, I introduce the Bill.\*\*

SHRI MANMOHAN SINGH: I beg to move:‡

"That the Bill to provide for the withdrawal of the certain sums from and out of the Consolidated fund of India for the services of a part of the financial year 1994-95 be taken in to Consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated fund of India for the services of a part of the financial year 1994-95 be taken into Consideration."

*The motion was adopted.*

MR. SPEAKER: The House will now take up Clause by clause consideration of the Bill.

The question is:

"That Clauses 2 to 4 and the schedule stand part of the Bill."

*The motion was adopted.*

\* Published in the Gazette of India, Extraordinary Part II, Section 2, dated 17.3.94.

\*\* Introduced with the recommendation of the President.

‡ Moved with the recommendation of the President.

*Clauses 2 to 4 and the schedule added to the Bill.*

MR. SPEAKER: The question is:

"That clause 1, Enacting formula and the Long Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, Enacting formula and the Long Title were added to the Bill.*

SHRI MANMOHAN SINGH: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

12.58 hrs.

#### APPROPRIATION BILL, 1994\*

[English]

THE FINANCE MINISTER (SHRI MANMOHAN SINGH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1993-94.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and

appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1993-94.

*The motion was adopted.*

SHRI MANMOHAN SINGH: Sir, I introduce the Bill.\*\*

I beg to move:\*\*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1993-94 be taken in to consideration."

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1993-94 be taken in to consideration."

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Mr. Speaker, Sir we certainly reserve our discussions for the General Budget and all the implications with regard to the figures mentioned therein. Therefore, I do not want to take the time of the House on those aspects. But in these Supplementary Demands and in the Appropriation Bill connected with it, a sum of about Rs. 10,000 crore is shown to be voted by Parliament and not Rs. 39,800 and odd crore which is charged on account of interest.

13.00 hrs.

These two sums are very large. we are not voting it because that is a Charge on

\* Published in the Gazette of India, Extraordinary Part II, Section 2, dated 17.3.94.

\*\* Introduced/moved with the recommendation of the President.